NATIONAL COMPANY LAW TRIBUNAL **CHENNAI BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 18/10/2016 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/53/2016

NAME OF THE PETITIONER(S)

: V.P. Abdul Kareem

NAME OF THE RESPONDENT(S)

: Glosoft Technologies Private Limited & 2 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1. K. Crowtham Lumas

Council for P

Shitsentille

Athiban Vijay A-K

Coursel for R1-R3

ORDER

Counsel for both the parties present. Counsel for respondent has produced one judgement passed by the Civil Court, a copy of which has been given to counsel for petitioner wherein some substantial issues have been decided against the plaintiff 2002 who stands as petitioner in the present CP. Counsel for the respondents is seeking time to place another judgement passed by the Civil Court. He is directed to file an affidavit and the documents to be placed on record by serving a copy to the other side. In the meantime, the counsel for petitioner has drawn our attention towards CA1/2015 with respect to which the respondents have not filed a counter. Counsel for respondents is directed to file counter in CA1/2015 and any other CAs which requires to be responded. Both the counsels are directed to assist the Bench in relation to the CAs which by lapse of time has become ineffective and their utility is

lost. Put up for final hearing on

10.11.2016 at 10.30 A.M.

(Ch.Mohd.Sharief Fariq)

Member (Judicial)

(K Anantha Padmanabha Swamy) Member (Judicial)